

**WP(C). No. 280 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Sahu, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, present for the respondents.

Counter affidavit has been filed on behalf of the respondents.

Learned counsel for the petitioners prays for and is allowed 4(four) weeks' time to file the rejoinder affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**AB. No. 156 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. Das, Sr. Advocate, assisted by Shri AA Mir, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Heard.

By means of this application moved under Section 438 of the Code of Criminal Procedure, 1973, the applicants have sought Anticipatory Bail in case No. 27(6) of 2013 registered at Police Station Phulbari under Section 447, 448, 326 read with Section 34, and under Section 302 of the IPC.

Admittedly, earlier Anticipatory Bail Application No. 88 of 2013 was moved earlier by the petitioners/applicants which was dismissed by this court on merits vide its order dated 11-7-2013.

Learned counsel for the applicants submitted that there is no specific role assigned to the applicants. It is further submitted that the cross version of the incident was given to the Police but no action appears to have been taken by them. It is further pleaded that the petitioners/applicants are innocent.

Having heard learned counsel for the parties and considering the gravity of the offence, and further considering the fact that the Anticipatory Bail has already been rejected on merits, and there is no fresh ground found on the record, this court is not inclined to allow this petition.

Therefore, the Anticipatory Bail application No. 156 of 2013 is hereby rejected.

**CHIEF JUSTICE**

S.Rynjah

**CONT.CAS(C)/38/2013**

**HON'BLE THE CHIEF JUSTICE**

**04.02.2014**

Shri. S.Dey, Advocate, present for the petitioner.

Shri. R. Dubey, Advocate, present for the respondents.

Learned counsel for the respondents prays for is allowed further 2 (two) weeks' time to file the response.

List on 24.02.2014.

**CHIEF JUSTICE**

*Sylvana*

**CONT.CAS(C)/39/2013**

**HON'BLE THE CHIEF JUSTICE**

**04.02.2014**

Shri. S.Dey, Advocate, present for the petitioner.

Shri. R. Dubey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2 (two) weeks' time to file the response.

List this case on 24.02.2014.

**CHIEF JUSTICE**

*Sylvana*

**CRP. No. 28 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the petitioner/revisionist.

Shri BK Singh, Advocate, present for the respondents.

This matter is taken up today on the mention made by learned counsel for the respondents as registry failed to list this case even though it was directed to be listed today.

Learned counsel for the parties requested that this matter may be fixed on 4-3-2014 for final hearing.

Registry is directed to accordingly list this matter for final hearing on 4-3-2014.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)]. No. 13 of 2014**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri B.Bhattacharjee, Advocate, present for the applicant.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1 to 6.

Heard.

By means of this application, the applicant namely, Shri Marcello Mawlot, has sought impleadment in WP(C) No. 11 of 2014 as respondent No.7.

Learned counsel for the writ petitioner and learned counsel for the respondents No. 1 to 6 has no objection if the applicant is allowed to be impleaded as respondent No.7 in WP(C) No. 11 of 2014.

Therefore, the application is allowed. The writ petitioner Shri Pynkhemlang Lyndem, is directed to implead the applicant, Shri Marcello Mawlot as respondent No.7 in WP(C) No. 11 of 2014.

Misc. Case No. 13 of 2014 stands disposed of.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)]. No. 11 of 2014**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R Deb Nath, CGC, present for the applicant.

Shri AS Siddique, Advocate, present for the respondent.

This is an application for extension of time to comply the order dated 12-9-2013 passed by this court in WP(C) No. (SH) 263 of 2013.

Heard.

By the order passed in WP(C) No. (SH) 263 of 2013, dated 12-9-2013, this court directed the respondents of said case (present applicant) to decide the representation of the writ petitioner (present respondent).

Having heard learned counsel for the parties, further 30 days time is allowed to comply the order passed in WP(C) No. (SH) 263 of 2013, dated 12-9-2013. It is clarified that no further time shall be granted.

Misc. Case. No. 11 of 2014 stands disposed of.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)]. No. 12 of 2014**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri S Sen Gupta, Govt. Advocate, present for the applicant.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the respondent.

Learned counsel for the respondent prays for and is allowed to file counter affidavit to the affidavit filed with the application for vacation/modification of interim order dated 21-1-2014 passed in WP(C) (SH) No. 11 of 2014.

List on 14-2-2014.

**CHIEF JUSTICE**

S.Rynjah



**WP(C)/66/2013**

**HON'BLE THE CHIEF JUSTICE**

**04.02.2014**

Shri. P. Nongbri, Advocate, present for the petitioners.

Shri. K.P. Bhattacharjee, Government Advocate, present  
for the respondents.

Learned counsel for the petitioners prays for and is  
allowed further 3 (three) weeks' time to file rejoinder affidavit.

List after 3 (three) weeks.

**CHIEF JUSTICE**

*Sylvana*

**WP (C)NO. 188/2013**

**HON'BLE THE CHIEF JUSTICE**

**04.02.2013**

Shri. R. Sahu, Advocate, present for the petitioners.

Shri. S. Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3 (three) weeks' time to file the counter affidavit.

List after 3 (three) weeks.

**CHIEF JUSTICE**

***Sylvana***

**WP(C). No. 24 of 2014**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri JM Thangkhiew, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate, present for the respondents No. 1 to 3.

Shri ND Chullai, Sr. Govt. Advocate, present for the respondent No. 4.

Shri L.Lyngdoh, Advocate, present for the respondent No.5.

Learned counsel for the respondents pray for and are allowed one weeks' time to file counter affidavit.

List after one week.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 93 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1 to 5.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 189 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. B.Ryntathiang, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents No.1 and 2.

Learned counsel for the respondents No.1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 196 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. B.Ryntathiang, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents No.1 and 2.

Learned counsel for the respondents No.1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 205 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP  
Bhattacharjee, Govt. Advocate, present for the respondents.

This petition appears to have become infructuous.

The writ petition is dismissed as infructuous.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 383 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri S.Deka, Advocate, present for the petitioner.

Shri R.Deb Nath, CGC, present for the respondents.

Affidavit -in-opposition has been filed on behalf of the respondents No. 1 to 3. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file rejoinder affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 284 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Jha, Advocate, present for the petitioner.

Shri R.Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 289 of 2011**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

None present for the petitioner.

Shri K.Khan, Addl. Sr.Govt. Advocate, present for the respondents.

The writ petition is dismissed on non-prosecution.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 290 of 2011**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

None present for the petitioner.

Shri K.Khan, Addl. Sr.Govt. Advocate, present for the respondents.

The writ petition is dismissed on non-prosecution.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 291 of 2011**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

None present for the petitioner.

Shri K.Khan, Addl. Sr.Govt. Advocate, present for the respondents.

The writ petition is dismissed on non-prosecution.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 292 of 2011**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

None present for the petitioner.

Shri K.Khan, Addl. Sr.Govt. Advocate, present for the respondents.

The writ petition is dismissed on non-prosecution.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 313 of 2011**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

SHri HL Shangreiso, Advocate, present for the petitioner.

Shri K.Khan, Addl. Sr. Govt. Advocate, present for the respondents.

Adjourned at the request of learned counsel for the petitioner.

List on 10-2-2014.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 333 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. B.Ryntathiang, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents No.1 and 2.

Learned counsel for the respondents No.1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 348 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. R. Choudhury, Advocate, present for the petitioner.

Shri. B.Deb, Advocate, holding brief for Shri SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 351 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. R.Sahu, Advocate, present for the petitioner.

Shri S.P.Mahanta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 353 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. K.Chisa, Advocate, present for the petitioner.

Heard.

Admit the petition.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 370 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R Deb Nath, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 373 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. Kharumnuid, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 378 of 2013**

**4-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri S.Sen, Advocate, present for the petitioner.

Shri S.Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah